

ITEM NO.18

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1220/2022
(Arising out of impugned final judgment and order dated 13-07-2018
in CRLA No. 2896/1983 passed by the High Court of Judicature at
Allahabad)

RAKESH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 11962/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 04-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Harinder Mohan Singh, AOR
Ms. Shabana, Adv.

For Respondent(s) Ms. Garima Prashad, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

On the request of learned counsel for the
petitioner, list after one week.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)